

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8145 of 2021**

Sanjay Agrawal

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Indrajit Sinha, Advocate

For the State : Ms. Priya Shrestha, Spl.P.P.

02/06.09.2021 Defects as pointed out by the office are ignored.

Heard Mr. Indrajit Sinha, learned counsel for the petitioner and Ms. Priya Shrestha, learned Spl.P.P. for the State.

The petitioner is an accused in connection with Hazaribagh Muffasil P.S. Case No. 75 of 2021.

Two stone sculptures of Gautam Buddha were found missing from Sitagarha excavation site.

It appears that on the confession of the petitioner two stolen statues were recovered from the house of Yatish Kumar and in the Test Identification Parade the statues were identified by the concerned person.

However, considering the fact that the petitioner does not have any criminal antecedent and he is in custody since 26.03.2021, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Hazaribagh, in connection with Hazaribagh Muffasil P.S. Case No. 75 of 2021.

(Rongon Mukhopadhyay, J.)

Umesh/-